

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 416/95.

Dt. of Order:-29-3-95.

1. V.Dastagir Reddy
2. G.V.Ramaiah
3. P.V.Chalapathy Chetty
4. B.D.Muniswamy
5. G.Vijayalakshmi

... Applicants

Vs.

1. Union of India rep. by Secretary, Department of Posts, New Delhi-110 001.
2. The Chief Post Master General, A.P.Circle, Hyderabad.
3. The Superintendent RMS, 'AG' Division, Guntakal.

... Respondents

* * *

Counsel for the Applicants : Shri B.S.A.Satyanarayana

Counsel for the Respondents : Shri V.Bhimanna, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

* * *

... 2.

O.A.416/95.

Dt. of Order:29-3-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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All the five applicants were intially appointed as Short Duty/RTP Sorting Assistants in R.M.S., A.G.Division, Cuddapah and they worked as such for more than three years during the period 1982-to 1989. They were later on regularised during 1989-1990. Their prayer in this O.A. is for a direction to the Respondents to extend the benefit of the Judgement in O.A.132/95 and grant them Productivity Linked Bonus for the period during which they ~~had~~ worked as Short Duty/RTP Sorting Assistants.

2. The applicants state that from the very date of their appointment as RTPs, they were performing duties similar to those performed by regular Sorting Assistants for full eight hours a day or more. Accordingly they claim that they are also entitled for payment of Productivity Linked Bonus.

3. Similarly situated employees approached this Tribunal (Ernakulam Bench and this Bench) claiming similar relief, which was granted. As the applicants before us are in the same situation as ~~as~~ the applicants in O.A.132/95 and other Original Applications decided by this Tribunal, we see no reason in not extending similar benefit to the applicants also.

4. In the result, the Original Application is allowed with a direction to the Respondents to grant ^{to} applicants the same benefit as was granted by this Tribunal in O.A.132/95. The above direction should be complied within a period of three months from the date of communication of this order.

5. The Original Application ordered accordingly at the admission stage itself after hearing counsel for both the parties. No costs. /

J.S.S.
(A.B.GORTI)
Member (A)

V.N.R.
(V.NEELADRI RAO)
Vice-Chairman

Dt. 29th March, 1995.
Dictated in Open Court.

A.R.G. 6-4-95
Deputy Registrar (J)CC

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To

*along with
O.A. Copy*

1. The Secretary, Dept. of Posts, Union of India, New Delhi-1
2. The Chief Postmaster General, A.P. Circle, Hyderabad.
3. The Superintendent RMS, 'AG' Division, Guntakal.
4. One copy to Mr. B.S.A. Satyanarayana, Advocate, CAT.Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorathi
THE HON'BLE MR. R. RANGARAJAN (MAD MN)

DATED - 29-3-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

416/95-
in

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

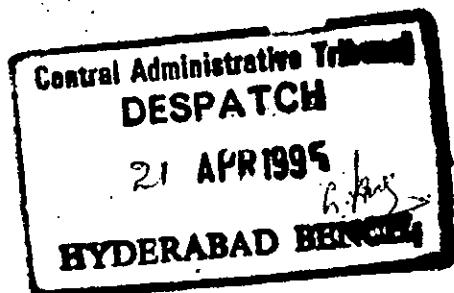
Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare COPY



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